

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/ 82 /RTI

Dated Guwahati, 18/07/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/
Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South
Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Mrinmoy Das, Regd. Vide 60/2022-23
Dated 27/06/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 21/06/2022 of Mr. Mrinmoy Das, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
18.07.22

End: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 83 / RTI, dated the 18/07/2022

Copy to:

Mr. Mrinmoy Das, Patacharkuchi, Seuj Path, Bajali. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
18.07.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'D'
Rejection Order
[Rule 4(iii)]

O/C

No HC.XXXV- 01/2022-23/89/ RTI
Dated 19/07/2022

To,

Sri S. Dey
Jyotinagar, Dibrugarh

1. Please refer to your application, registered as I.D. No 65/2022-23 Dated 11/07/2022 addressed to the undersigned regarding supply of information relating to leave availed by the AJS officer.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Public Information Office, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Registrar General & FAA), within thirty days of the issue of this order if you are not satisfied with this reply.

बिना कसु रकमको प्रसारण नगर्नु पर्छ। यहाँ स्वयं १००० रु. चस रूपते दा रकमकाति



भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER
डाक महासिदेशक DIRECTOR GENERAL OF POSTS.

PAY TO *The Public Information Officer*
45, Gauhati High Court
Guwahati, Assam

एस रुपरे को रकम THE SUM OF RUPEES TEN ONLY



पुस्तक शुल्क
१००० रु.

R. S. Dasgupta
19.07.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



कमीशन COMMISSION रुपया 1 RUPEE
प्रेषक अपना नाम और पता यहाँ लिखें।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

AT THE POST OFFICE AT

S. Dey
Jyotinagar, Dibrugarh
PIN-786001

DM
19/07/22

के शकण में अदा करें।

एस अर्द्ध के नीचे न लिखें। DO NOT WRITE BELOW THIS LINE Ph.No. 7002 106051

55F 252915

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/15 / RTI
Dated 22/07/2022

To

Dr. Anindita Puzari
82F, Mayur Vihar, Phase-1, Delhi - 110091

1. Please refer to your RTI application registered as I.D. Number 67/2022-23 Dated 12/07/2022 addressed to undersigned seeking information relating to prevention of Sexual Harassment of women at the Gauhati High Court and the District Courts.

2. The information asked for is as follows.

Q.1- The Gauhati High Court has adopted the Gender Sensitization & Sexual Harassment of women at the Gauhati High Court and the District Courts (Prevention, Prohibition and Redressal) Regulation, 2014 with regard to prevention of sexual harassment of women at High Court and District Court etc. (copy attached)

Q.2- The Gender Sensitization and Internal Compliance Committee as per its resolution has been directed the concerned authority for preparation of some posters/ hoardings incorporating the provisions of the Act, as to whom such aggrieved person(s) may complain/ approach and accordingly such posters had been installed in all court complex, canteen, Bar Rooms, health Centres, Administrative Blocks including all Sections of the High Court, Library, Parking Places etc.

To cover the overall jurisdiction of Gauhati High Court, these posters/ Flex etc., had been circulated to the 3 (three) Outlying Benches with a direction to hang in all court complex.

Moreover, two complaint boxes had been installed which are to be opened by the members of the GSICC fortnightly.

Q.3- At present there is no Internal Complaints Committee in the GSICC. However, in the year 2019, an Internal Complaints Committee was constituted for a specific purpose.

- a) Only 1 (One) complaint was received by the committee till date.
- b) Only 1 (One) case was disposed of till date.
- c) No complaint of the GSICC has gone through the process of conciliation till date.
- d) Till date one 'Annual Report' had been prepared and submitted incorporating the only complaint as received by the GSICC to the concerned Higher Authority. (copy attached)

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate Authority (Registrar General & FAA) within 30(thirty) days from the date of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
22.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM E
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/94/ RTI
Dated 22/07/2022

To

Mr. Bipul Kumar
Balisatra, Kamrup

1. Please refer to your RTI applications registered as I.D. Number 66/2022-23 Dated 11/07/2022 addressed to undersigned seeking information regarding CAO or Sheristadar of District Court.
2. The information asked for is as follows.

It is found that no such Rule is framed for inclusion in the Assam District Court Employees Service Rule, 2022, which is pending with the Government for notification.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate Authority (Registrar General & FAA) within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapede

22.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/11 / RTI
Dated 21/07/2022

To

Mr. Rajib Kathar
Branch Post Office, Gandhinagar,
Khetri-782403

1. Please refer to your RTI applications registered as I.D. Number 63/2022-23 Dated 30/06/2022 addressed to undersigned seeking misc. information regarding Simanta Dewri, LDA, South Salmara.
2. The information asked for is as follows.
 - 1) And 2) Queries are forwarded to the concerned district.
 - Q. No- 3.- Your representation dated 01/04/2022 and 18/04/2022 is under consideration.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate Authority (Registrar General & FAA) within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapar
21.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/104/ RTI
Dated 26/07/2022

To,

Mr. Somen Ch. Paul
O/o- Munsiff(M), Bokakhat
Golaghat - 785612

1. Please refer to your application I.D. No 75/2022-23 Dated 19/07/2022 addressed to the undersigned regarding supply of information relating to new transfer policy.

2. The information asked for cannot be supplied due to following reason:-

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Encl : as stated.

R. A. Taparwal
26.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

OC

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/105/ RTI
Dated 26/07/2022

To

Mr. Kishor Deka
Advocate, Tezpur Bar Association.

1. Please refer to your RTI applications registered as I.D. Number 61/2022-23 Dated 29/06/2022 addressed to undersigned seeking misc. information regarding Crl. Pet. 207/2017.
2. The information asked for is as follows.
 - 1) The case, viz., Crl. Pet. 207/2017 is pending for final hearing in usual course before the Hon'ble Gauhati High Court.
 - 2) No fixed date was given for listing of the case, when it was last listed.
 - 3) The Registrar General cum First Appellate Authority, Gauhati High Court, Guwahati.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tayal
26.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

26/7/22


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/101 / RTI
Dated 25/07/2022

To,

Dr. Anindita Puzari
82F, Mayur Vihar, Phase-1, Delhi - 110091

1. Please refer to your RTI applications registered as I.D. Number 62/2022-23 Dated 30/06/2022 addressed to undersigned relating to rights of the Person with Disability Act, 2016.
2. The information asked for is as follows.
 - 1) All steps/measures have already been taken to ensure standard of accessibility in the premises of the Hon'ble High Court and District Courts, Tribunal forums etc. within the jurisdiction of the Hon'ble High Court.
 - 2) a.) Ramp up to plinth level has been provided as per standards of accessibility keeping the slope/gradient as per prevailing norms.
b.) Lifts are also provided for vertical movement of person with disabilities. The opening of the lift door is kept such that wheel chair bound people can have easy access to it.
c.) Toilets for physically challenged people are also provided as per standard norms the size and accessories.
 - 3) Audit checklist is not available with the Gauhati High Court.
 - 4) Gauhati High Court has developed its new websites which is more accessible for person with disabilities as per the provisions of the right of persons with Disability Act, 2016. The new website is equipped with the monkey accessibility plug-in, innovative software that adds speech, reading and dedicated accessible features to the website facilitating easy access and participation of persons suffering from dyslexia, low literacy and visual impairment.
 - 5) Steps are yet to be taken.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


25.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/102/ RTI
Dated 25/07/2022

To

Sri Aishwarya Nigam
Flat no-30A, Dhawalgiri Apartment
Noida -201301

1. Please refer to your RTI applications registered as I.D. Number 74/2022-23 Dated 11/07/2022 addressed to undersigned seeking a copy of Administrative Committee resolution.
2. The information asked for is as follows.

No meeting of the Administrative Committee of the Gauhati High Court was held on 26/06/2019, hence, sought for information cannot be furnished

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate Authority (Registrar General & FAA) within 30(thirty) days from the days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
25.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/160 RTI
Dated 25/07/2022

To

Mr. Sonu Mittal
309, Verona Tower, Noida

1. Please refer to your RTI application registered as I.D. Number 72/2022-23 Dated 16/07/2022 addressed to undersigned regarding supply of copies regarding case no. Tr. P (CrI) 34/2013.
2. The information asked for is as follows.
It is to inform you that part case record cannot be furnished under the Right to Information Act.
The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
25.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/98 /RTI

Dated Guwahati, 25./07/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Golaghat ,

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Sanjay Bhattacharjee, Regd. Vide 73/2022-23
dated 16/07/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 29/06/2022 of Mr. Sanjay Bhattacharjee, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
25.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 99 / RTI, dated the 25./07/2022

Copy to:

Mr. Sanjay Bhattacharjee, Dakshin Lumding. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
25.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/ (O7)/RTI

Dated Guwahati, 27/07/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The Public Information Officer
National Company Law Tribunal
Guwahati Bench, 4th Floor, Prithvi Planet,
Behind Hanuman Mandir, GS Road, Ghy-07.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Sanjay Kumar, Regd. Vide 81/2022-23 dtd 26/07/2022.

Sir /Madam,

With reference to the subject cited above, I am forwarding herewith of RTI application dated 15/07/2022 of Sanjay Kumar, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

R. A. Tapadar

27.07.22

Encl: As stated above.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 108/ RTI, dated the 27/07/2022

Copy to:

Mr. Sanjay Kumar, Perfexio Legal, Attorney at legal, 9655, Sector-C, Vasant Kunj, New Delhi. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar

27.07.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'D'
Rejection Order
[Rule 4(III)]

PS

No HC.XXXV- 01/2022-23/109/ RTI
Dated 28/07/2022

To,

Sri Arjun Singh
Collectrate Court, Aligarh - 202001

1. Please refer to your application, registered as I.D. No 82/2022-23 Dated 15/07/2022 addressed to the undersigned regarding supply of Order copy.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Register Assam High Court".

It may be mentioned here that Orders of High Court cannot be furnished under the Right to Information Act.

The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order if you are not satisfied with this reply.

On 28/7/22

भारतीय पोस्टल ऑर्डर
INDIAN POSTAL ORDER

भारतीय पोस्टल ऑर्डर
DIRECTOR GENERAL OF POSTS.

भारतीय पोस्टल ऑर्डर
को

₹ 10

AT THE POST OFFICE AT

के डाकघर में जमा करें।
DO NOT WRITE BELOW THIS LINE

54F 298442



कमीशन COMMISSION रुपये 1 RUPEE
प्रेषक अपना नाम और पता यहाँ लिखें।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

For Arjun Singh

Arjun Singh
Collectrate Court
Aligarh - 202001

R. J. T...
28.07.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/110/ RTI
Dated 30/07/2022

To,

Mr. G.V.S. Rao
H.No-12-3-32/1, Khammam
Telengana - 507003

1. Please refer to your RTI application registered vide I.D. Number 78/2022-23 Dated 25/07/2022 forwarded to undersigned seeking information relating to phone number and email addresses of every court.
2. The information asked for is as follows:
Phone number and email addresses of all the courts under the jurisdiction of the Gauhati High Court are available at the official website. You may access the said information by following the link:-
<https://ghconline.gov.in/index.php/district-courts/>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. Tapadar
30.07.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OIC

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/114/ RTI
Dated 27/08/2022

To,

Mr. Rajendra Sukhwai
Bundi Road, Chittorgarh
Rajasthan - 312001

1. Please refer to your RTI applications registered as I.D. Number 71/2022-23 Dated 14/07/2022 addressed to undersigned seeking misc. information regarding PIL filed by the Advocate Ashwini Upadhyay .
2. The information asked for is as follows.
 - 1) - No PIL has been filed by the Advocate Ashwini Upadhyay / Ashwini Bharadwaj at the Gauhati High Court.
 - 2) to 12) - Does not arise.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

[Handwritten signature]
02/08/22

R. A. Tapadar
02.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OTC

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/118/ RTI
Dated 2/08/2022

To

Mr. S. Dey
Jyotinagar, Dibrugarh.

1. Please refer to your RTI application registered as I.D. Number 80/2022-23 Dated 26/07/2022 addressed to undersigned regarding supply of information relating to misc. leave availed by the AJS Officers.
2. The information asked for is as follows.
Information sought for cannot be furnished as it relates to third party personal information and you have not shown any larger public interest in your application.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General-cum-First Appellate Authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with this reply.

R. A. Tapudoh
02.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


02/08/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/122/ RTI
Dated 3./08/2022

To,

Mr. Tousif Hussain Reza
H.No-4, Hedayetpur, Near Guwahati Club
Guwahati - 781003

1. Please refer to your RTI applications registered as I.D. Number 83/2022-23 Dated 28/07/2022 addressed to undersigned seeking misc. information regarding his prayer dated 27/07/2021 addressed to Hon'ble Chief Justice.
2. The information asked for is as follows.
 - 1,3,4,5 and 6 - The application was received in the Chief Justice's Secretariat on 28/07/2021 and was placed before Hon'ble the Chief Justice on 29/07/2021. The application was disposed of forthwith on the verbal instruction of Hon'ble the Chief Justice as alternate remedy was available before the competent forum under the law.
 - 2, 11) And 12) - There was no delay in processing the application.
 - 7.) Does not arise.
 - 8) Your application was processed by the Registrar cum Principal Secretary to the Hon'ble Chief Justice within two days.
 - 9) Does not arise, as your application was disposed of on the verbal instruction of Hon'ble the Chief Justice
 - 10) No such rule or order is available.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. T...
03.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/115/ RTI
Dated 2./08/2022

To,

Sri Manideep
H. no- 6-76/15, X Road
Edulla Bayyaram Village, Telengana

1. Please refer to your I.D. Number 77/2022-23 Dtd. 25/07/2022 forwarded to undersigned seeking information relating to vacancies at judiciary.
2. The information asked for is as follows.
A) - Relates to the government.
B) - Number of vacancies in District Courts as on 30/06/2022.

State	Vacancy
Assam District Court	54
Nagaland District Court	11
Mizoram District Court	24
Arunachal Pradesh	08

The reason for pendency of cases cannot be furnished, as the PIO cannot give his opinion under the RTI act.

C)- Forwarded to the Subordinate Courts of Assam.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General-cum-First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this order.

R. A. Talwar
02.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/ 116 /RTI

Dated Guwahati, ...2.../08/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Bajali / Barpeta / Baska / Biswanath / Bongaigaon / Cachar /
Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima
Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/
Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur
/Majuli/ Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South
Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Manideep, Regd. Vide 77/2022-23
Dated 25/07/2022.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 07/07/2022 by Manideep, for taking necessary action from your end (in respect of **Q.No.C**) as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
02.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Encl: As stated above.

Memo No. No. HC.XXXV -14/2022-23/ 117/ RTI, dated the ..2.../08/2022

Copy to:

Manideep, H. no- 6-76/15, X Road, Edulla Bayyaram Village, Telengana. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
02.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/120/RTI

Dated Guwahati, 3./08/2022

From: **Sri R.A. Tapadar,**
Registrar (Judicial) & PIO,
Gauhati High Court-781001

To: **Mr. Anant Kumar,**
Section Officer, RTI/CAPIO,
Ministry of Law & Justice, New Delhi

Sub.: Request for information under Right to Information Act, 2005.

Ref.: RTI application by Mr. Ashit Baran Saha, Regd. vide 125/2021-22 dated 26/11/2021 and 68/2022-23 dated 16/07/2022.

Sir,

With reference to the subject cited above, I would like to inform you that the applications submitted by Mr. Ashit Baran Saha are incomprehensible, vague and ambiguous. On earlier occasions too, the office of the undersigned had received similar vague applications from the applicant. Also, the applicant had never appeared for hearings despite submitting appeals before the Appellate Authority. The conduct of Mr. Saha suggests that he is misusing the RTI Act and therefore, the undersigned deems it fit not to entertain further applications received from the said applicant.

Yours faithfully,

R. A. Tapadar
3.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/121/ RTI, dated the 3./08/2022

Copy to:

Mr. Ashit Baran Saha, C/o- Kamal Dey, Shyama Prasad Road, Karimganj-788713.

R. A. Tapadar
3.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Handwritten signature

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/127/ RTI
Dated 10/08/2022

To,

Mr. Satyajit Tarapdar
S. Dahotia Road, Near Sreepally lane
Tinsukia - 786125

1. Please refer to your application, registered as I.D. No 90/2022-23 Dated 08/08/2022 addressed to the undersigned regarding supply of information relating to written examination of LDA & Copyist in District Court.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Public Information Office, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER

भारतीय डाक विभाग
DIRECTOR GENERAL OF POSTS.

PAY TO The Public Information
Office, Gauhati High Court को
यस रुपये की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

कमीशन COMMISSION रुपये 1 RUPEE
पेदाक अपना नाम और पता वहाँ लिख दे।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE:

Satyajit Tarapdar
S. Dahotia Road (Part), Jh
A. P. D. Sreepally lane, Tinsukia
Pin - 786125

AT THE POST OFFICE AT
Tinsukia Head P.O.
के डाकघर में जहाँ करें।

DO NOT WRITE BELOW THIS LINE

R. G. - Tarapdar
10.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Handwritten signature
10/8/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/126/ RTI
Dated 10/08/2022

To,

Mr. Shravan Mahajan
H.No-876, Sector- 8, Salaria Nagar
Pathankot - 145001

1. Please refer to your RTI application registered vide I.D. Number 89/2022-23 Dated 04/08/2022 forwarded to undersigned seeking information relating to pendency of cases.
2. The information asked for is as follows:
 - 1) Relates to the Supreme Court of India.
 - 2 & 3)- Number of pending cases in the Gauhati High Court and all Subordinate Courts under its jurisdiction, are available at the official website. You may access the said information by following the link:-
<https://ghconline.gov.in/index.php/statistics>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
10-08-22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/128/ RTI
Dated 10/08/2022

To,

Mr. Harpal Singh Rana
A1 Gram Kadipur, Delhi- 110036

1. Please refer to your RTI application registered vide I.D. Number 86/2022-23 Dated 28/07/2022 forwarded to undersigned seeking information relating to recruitment examination of Judicial Officer.

2. The information asked for is as follows.

2) and 5) - The direct recruitment processes under Gauhati High Court for the states of Assam, Nagaland and Arunachal Pradesh are conducted by the Recruitment cell of the Gauhati High Court and there is no involvement of other agencies in the examination process except for the recruitment of Civil Judge (Jr. Division) in the state of Mizoram which is done by Mizoram Public Service Commission.

3) -

States under Gauhati High Court	Examination conducted by
Assam	Gauhati High Court
Nagaland	Gauhati High Court
Mizoram	Mizoram Public Service Commission for the recruitment of Civil Judge (Jr. Division)
Arunachal Pradesh	Gauhati High Court

4)- The examination are conducted as per the Judicial Service Rules of the respective states. The basic structure of these examinations consists of 3(three) parts:

- a) Preliminary examination (MCQ),
- b) Main written examination (subjective type),
- c) Interview/ Viva-voce.

The examinations are conducted in English medium. But, for the state of Assam the candidates have to appear in a language paper (official language of Assam), which is included in main written examination.

Contd.

- 6) - Does not arise as no external party involved.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are satisfied with the reply.

R. B. Talwar

10.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/129/ RTI
Dated 10.08/2022

To,

Sri Sandeep Pamarati
D.No- 32-41-20, Road No-4, Revenue Colony
Eluru Road, Vijaywada, - 520004

1. Please refer to your RTI application registered vide I.D. Number 85/2022-23 Dated 28/07/2022 forwarded to undersigned seeking information relating to number of Grade-I Judicial Officer .
2. The information asked for is as follows.

1	Total number of District & Sessions* Judges in Assam	34
2	Total number of Additional District Judges in Assam	58
3	Total number of Family Court Judges in Assam	07
4	Total number of any other Judges who are equivalent to the position of Principal District Judges, other than the categories above.	24 (MACT-11,CBI-4,NIA-1, IT-3,Labour Court-2, Spl. Judge-1, NDPS-1,Designated-1)

* There is no such nomenclature as Principal District Judges in the state of Assam.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order.

R. S. T. P. M. J. O. R.
10.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/125 RTI
Dated 12/08/2022

To,

Mr. Syed Ahmed
12-7-133, Habeeb Nagar, Hyderabad
Telengana - 500018

1. Please refer to your RTI application registered vide I.D. Number 84/2022-23 Dated 28/07/2022 forwarded to undersigned seeking information relating to Contempt of Court rule.
2. The information asked for is as follows:
 1. Gauhati High Court has framed Contempt of Court (Gauhati High Court) Rules, 1977 under the Contempt of Court Act, 1971. (Copy attached herewith)
 2. Not applicable.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.


12.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/12/2 RTI
Dated 12/08/2022

To,

Mr. Ashok Nanda
196/2282, Khandagiri Vihar
Mukti Nilaya, Bhubaneswar - 751030

1. Please refer to your RTI application registered vide I.D. Number 70/2022-23 Dated 13/07/2022 forwarded to undersigned seeking information relating to number of cases where judgments are reserved beyond 3 months .
2. Information sought for attached herewith
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talpada
12.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/134 RTI
Dated 11/08/2022

To,

Sri Aishwarya Nigam
Flat No-30A, Dhawalgiri Apartment
Sector -11, Noida-201301

1. Please refer to your RTI application registered as I.D. Number 88/2022-23 Dated 01/08/2022 addressed to undersigned regarding supply of information relating to Administrative Committee resolution dated 02/09/2019.
2. A copy of sought for information attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar

17.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/139/ RTI
Dated 17/08/2022

To,

Mr. Ankush Unmukt Jadav
Mayur Apartment, Near Shivaji High school
Latur, Pin- 413512

1. Please refer to your RTI application registered vide I.D. Number 91/2022-23 Dated 12/08/2022 forwarded to undersigned seeking information relating to pendency of cases.
2. The information asked for is as follows:
 - 1) Relates to the Supreme Court of India.
 - 2 & 3)- Number of pending cases in the Gauhati High Court and all Subordinate Courts under its jurisdiction, are available at the official website. You may access the said information by following the link:-
<https://ghconline.gov.in/index.php/statistics/>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapedal
17.08.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/137/ RTI
Dated 18/08/2022

To,

Mr. Mohit Kumar Gupta
Block -B, No-10, II floor
NCT of Delhi - 110015

1. Please refer to your RTI application registered as I.D. Number 79/2022-23 Dated 26/07/2022 addressed to undersigned regarding supply of information relating to letter petition addressed to Honble Chief Justice of the Gauhati High Court.
2. The Information asked for is as follows.
 - 1- The email containing the attached letter of the RTI application was received by the office of the Registrar General on 25/03/2021.
 - 2.- The letter was forwarded to the office of the Registrar Judicial on 26/03/2021 vide entry at serial no.7 of the office sending register.
 - 3 & 4- The said letter petition was placed before the then Hon'ble Chief Justice by Deputy Registrar (G&C). However, no order was passed.
 - 5.- Does not arise as the letter petition is not pending.
 - 6.- Does not arise as no order was passed.

*Kindly note that the PIO is replying only to the High Court part of the queries.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. N. Talwar
18.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/144/ RTI
Dated 25/08/2022

To,

Sri Gunindra Nath Baishya
SJA, Gauhati High Court

1. Please refer to your RTI application registered as I.D. Number 94/2022-23 Dated 20/08/2022 addressed to undersigned regarding supply of copy of ACR for the year 2021.
2. A copy of sought for information attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Timpodol
23.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
SJA
25/08/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2021-22/113/ RTI
Dated 25/08/2022

To,

Sri Khanindra Dev Sharma
SJA, Gauhati High Court

1. Please refer to your RTI application registered as I.D. Number 95/2022-23 Dated 21/08/2022 addressed to undersigned regarding supply of copy of ACR for the year 2021.
2. A copy of sought for information attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
25.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
Sankar
25-8-2022

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/14() RTI
Dated 30/08/2022

To,
Mr. Utpal Burhagohain
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 97/2022-23 Dated 23/08/2022 addressed to undersigned regarding supply of his ACR for 2021 and copy of resolution dated 21/03/2022 for review of ACR, 2018.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.

N. A. Tapindal
30.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
4/9/22
31/8/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/1457 RTI
Dated 24/08/2022

To,

Mrs. Baby Roy
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 98/2022-23 Dated 23/08/2022 addressed to undersigned regarding supply of her ACR for 2021.
2. The copy of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

Received
Baby Roy
dt. 30.8.22

A. A. Tapadar
30.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/147/ RTI
Dated 30/08/2022

To

Ms. Bijay Lashmi Boruah
3B, Sohum Residency, Ghy-05

1. Please refer to your RTI application registered vide I.D. Number 87/2022-23 dated 01/08/2022 seeking information relating to your prayer dated 01/04/2022.
2. Copies of the information sought for in respect of (i) and (ii) are attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30 (thirty) days of the issuance of this order if you are not satisfied with this reply.

Encl.:- 14 pages.

R. A. Tapadar
30.08.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.